

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1974
ANSWERED ON:22.11.2010
PUBLIC/PRIVATE PARTNERSHIP IN RURAL DEVELOPMENT SCHEMES
Chowdhury Shri Adhir Ranjan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has allowed private partnership for implementation of rural development schemes;
- (b) if so, the details thereof, State-wise;
- (c) the role assigned to these institutes/organizations;
- (d) whether the Government has put in place any Government mechanism to monitor the works of the institutes/organizations; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)to(e) : The Government has approved the Provision of Urban Amenities in Rural Areas (PURA) Scheme for implementation on pilot basis in the framework of Public Private Partnership (PPP) during 11th Plan for providing livelihood opportunities and urban amenities to improve the quality of life in rural areas. The scheme proposes holistic and accelerated development of compact areas around a potential growth centre in a Gram Panchayat(s). Presently, Ministry of Rural Development is in the process of selecting the private entities to undertake PURA projects. The selected private entities shall be responsible for creating and managing the designated infrastructure and amenities in the Panchayat area over a period of ten years. The terms and conditions for implementing the PURA project will be specified in the concession agreement and the state support agreement. The Concession Agreement will be signed between the Gram Panchayat as the Grantor and the private developer as the concessionaire. It shall include details of minimum service level standards, performance guarantees, etc. State Support Agreement will be signed between Ministry of Rural Development, State Government and private developer.